

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a)

It is estimated that about 488 lakh people were living in slums and squatter settlements in the country in 1990.

(b) Based on 1971 and 1981 census data the National Building Organisation has estimated the housing shortage be of the order of 33 million units on the 1st March, 1993. The housing shortage in India by the turn of the century, i.e. on the 1st March, 2001, is estimated to be 41 million units.

(c) Housing being a State subject, it is primarily the responsibility of State Governments to take steps to remedy the situation of housing shortage.

The National Housing Policy lays down various steps which would be needed to be taken by at Central, State and Municipal level to accelerate the pace of house construction. These include:—

- (i) removal of legal and other constraints;
- (ii) increasing the inflow of housing finance;
- (iii) stepping up the supply of developed land, infrastructural service, cost effective technology and building materials, etc.; and
- (iv) formulation and implementation of time bound Action Plans by State Governments with the guidance of Central Government.

संपदा निदेशालय के अधिकारियों तथा प्रोपर्टी डीलरों के बीच मिलीभगत होना

3453. श्री राम सिंह राठवा : क्या शहरी विकास मंत्री यह बतान की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जानकारी है कि संपदा निदेशालय के

अधिकारियों तथा प्रोपर्टी डीलरों के बीच मिलीभगत है ;

(ख) यदि हां, तो उस पर सरकार की प्रतिक्रिया क्या है ;

(ग) क्या सरकार ने इस मामले में अपने स्तर पर जांच की है ;

(घ) यदि हां, तो उसका ब्यौर क्या है; और

(ङ) सरकार ने इस संबंध में क्या कार्रवाई की है ?

शहरी विकास मंत्रालय में राज्य मंत्री और जल संसाधन मंत्रालय में राज्य मंत्री का अतिरिक्त प्रभार (श्री पी० के० थुंगन) : (क) केन्द्रीय सरकारी क्लर्क यूनियन से एक शिकायत मिली थी, जिसमें प्रोपर्टी डीलरों द्वारा संपदा निदेशालय के कर्मचारियों की मिलीभगत से संपदा निदेशालय के परिसरों का उपयोग करके कथित अवांछित गतिविधियों का जिक्र था।

(ख) से (ङ) शिकायत में उल्लिखित अवांछित गतिविधियों से संबंधित सूचना नितान्त सामान्य प्रकार की थी अतः कोई जांच सम्भव नहीं थी, फिर भी परिसरों के दुरुपयोग/उपकारायेदारी की निदेशालय द्वारा समय-समय पर जांच की जाती है और दोषी कर्मचारियों को नियमों के अनुसार दण्डित किया जाता है।

Illegal encroachment at Manakpura

3454. SHRI A. NALLASIVAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that there has been illegal encroachment on public land at Manakpura; and

(b) if so, the details thereof and what steps have been taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) Yes, Sir.

(b) Municipal Corporation of Delhi has reported that one person had encroached upon a part of the footpath measuring 38' x 18' — 9" by constructing pucca structure on Mandir Marg, Manakpura, Delhi. MCD has filed a case against the encroacher in the Court. The case is fixed for hearing on 7.9. 1993.

Illegal construction of temples, gurudwaras in Pitam Pura

3455. SHRIMATI KAMLA SINHA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware that Two Temples and a Gurudwara have been illegally constructed near Jeewan Jyoti Apartments in Pitam Pura;

(b) whether these illegally constructed religious places are drawing electricity illegally; and

(c) if so, what steps, in details, Government propose to take to demolish such illegal constructions in the name of religion in Delhi and other cities with details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) Yes, Sir.

(b) Delhi Electricity Supply Undertaking has reported that illegal tapping of electricity at the site in question was detected on 7.7.1993 and it was removed immediately. DESU has also lodged a report with the Police Station, Saraswati Vihar.

(c) Delhi Development Authority has reported that removal of encroachment of religious nature are referred to a Committee headed by Home Secretary, Government of National Capital Territory of Delhi for decision. The illegal construction mentioned in part (a) of the question also stands referred to the Committee.

As regards illegal construction in other cities, being a state subject, it is for the State Government to take appropriate action keeping in view the nature of encroachment and the prevailing conditions at the site.

Allotment of Government Accommodation

3456. SHRI SARADA MOHANTY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government servant entitled to type 'A' 'B' 'C' 'D' accommodation are waiting for their turn for the last 25 years;

(b) whether it is also a fact that Directorate of Estates has been resorting to large-scale out of turn allotment on frivolous grounds putting aside the claims of Senior Government employees if so, the number of out of turn allotments made during the last one year;

(c) what is the target date for the allotment year 1992-93 and whether it has been achieved;

(d) whether the Dte. of Estates is proposing to stop out of turn allotment except on genuine medical ground i.e. T. B. and Cancer; and

(e) what steps Government propose to achieve the target date?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) Yes